

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *450**

TO BE ANSWERED ON THE 27TH MARCH, 2018 /CHAITRA 6, 1940 (SAKA)

DEMOLITION OF STATUES

***450. SHRI TEJ PRATAP SINGH YADAV:
SHRI KAMAL NATH:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of vandalism and demolition of statues have recently been reported in various parts of the country including Tripura and Tamil Nadu;

(b) if so, the details of such cases reported, persons arrested and the action taken against them during the last one year and the current year, State-wise;

(c) whether the Union Government has sought reports from the concerned States in this regard and if so, the response received thereon;

(d) the details of advisories issued to the States/UTs in this regard and the extent to which the State Governments/UT Administrations have followed the advisories issued by the Union Government; and

(e) the other measures taken by the Union Government to prevent/curb such incidents in future and maintain peace and harmony in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): A statement is laid on the table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. *450 FOR ANSWER ON 27.03.2018 REGARDING "DEMOLOTION OF STATUES"

(a): Yes, Madam.

(b): National Crime Records Bureau (NCRB) does not maintain data on the incidents of vandalism and demolition of statues.

(c): The Government of India has sought reports from the concerned State Governments/UTs including Government of Tripura, Tamil Nadu and West Bengal. Government of Tripura has reported four cases in which FIRs has been lodged in all cases and one person has been arrested. Government of Tamil Nadu has reported three cases in which FIRs has been lodged in all cases and three persons have been arrested. Government of West Bengal has reported two cases in which FIRs has been lodged in both cases and seven persons have been arrested.

(d) & (e): The Union Government has issued two advisories on 07.03.2018 to all the State Governments/Union Territory Administration regarding vandalism of statues and requested them to take preventive measures, wherever required. The State Governments/UT Administration have also been advised to investigate the incidents promptly, arrest and prosecute the culprits; to monitor the situation closely so that no such incident is allowed to reoccur; to intensify patrolling in all sensitive locations; to ensure that anti-social elements

are not allowed to take advantage of the situation; to activate the community policing to ensure peace and harmony; and make DMs and SSsP personally responsible for ensuring that law and order situation remains firmly under control in their jurisdiction.

As per the VII Schedule of the Constitution of India, “Public Order” and “Police” are State subjects. The responsibilities of maintaining law and order, including investigation, registration/prosecution of crimes, conviction of accused, protection of life and property etc. rest primarily with the respective State Government. The Central Government keeps a constant watch on the internal security scenario of the country through its security agencies. Alerts and advisories are issued to the law enforcement agencies whenever any threat to internal security is perceived including providing Central Armed Police Forces (CAPFs) to the State Governments.
